(b) No, Sir.

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(c) Does not arise.

#### Sikh Extremists Sneaking into Indian territory after receiving military training in Pakistan

1307 SHRI RAMANAND: YADAV:

SHRI DHARAM CHANDER PRASHANT:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that some of the nabbed Sikh extremists who were recently interrogated in Delhi Red Fort had been confessed that more than three hundra;} Sikh extremists had sneaked into the Indian territory after receiving military training in various Pakistani camps;
- (b) if so, how many Sikh extremists have so far sneaked into India and what type of military training they received in Pakistan: and
- (c) what measures Government have taken to prevent the entry of such Sikh extremists into the Indian territory?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI-MATI RAM DULARI SINHA):
(a) to (c) Government have seen some reports that had appeared in the Press in this regard. The authorities have taken suitable steps to check infiltration of extremists into the country.

# Apprehension of Dhirendra Brahmchari in connection with Bellary case.

1308. DR. BAPU KALDATE: Wiil the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it i<sub>s</sub> a fact that some persons ".mnected with spy ring recently unearthed in Dwarka Arms Factory, Bellary have been arrested:
  - (b) whether it is also a fact that Dhiren-

dra Brahmachari of the Siva Gun Factory, lammu and Kashmir was aiso apprehended in connection with the Bellary case; and

(c) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA):

(a) to (c) The State authorities have informed that the premises of M|s. Dwarka Arms Stores, Bellary were inspected on 12.10.1984 and a case was registered" under section 25 of the Arms Act, 1959 against the three partners of the firm. A detailed report from the State Government is awaited.

#### Sports Welfare Funj

1309. SHRI S. W. DHABE: SHRIMATI RODA MISTRY:

Will the PRIME MINISTER be pleased to state:

- (a) whether any Sports Welfare Fund has been constituted by Government;
- (b) if so, when it was constituted and what is the amount deposited with the Fund;
- (c) whether any Sportsmen or Sports women were given any relief out of this Fund during the last three years; if so, the names of such persons and the amount given to them;
- (d) if not, when such Fund is likely to be constituted and rules framed for the administration of the Fund?

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS (SHRI R. K. JAICHANDRA SINGH): (a) Yes, Sir.

(b) The National Welfare Fund for Sportsmen was constituted with effect from the 22nd March, 1982. At present, the Fund amounts to Rs. 18.19 lakhs.

(c) The following assistance has so far been provided out of the National Welfare Fund for Sportsmen: —

Name of the beneficiary	Amoun t sanctioned
	Rs.
(i) Smt. Gurch-i, n K-ur	5,000
(2) Shri Churles Borromeo	25,000
(3) Mr?. Mda Ch. hi	3,000
(4) Shri Sh;:m Sunder	5,000
(5 Shrim-ui Anila Shr.nker Gi.v-de	5,000
(6) Shri Praveen Kum r	5,000
(7) Shrimati Prema Mudaliai	5,000
(8) Shrimati Uma Sharma	5,000
(9) Shrimti Gulab Kaur Bora	5,000
(10) ShriSuchr. Singh	5,000
(11) Shri A. Mookandi	5,00(i

(d) Does not arise.

#### **Development Boards for Maharashtra**

### 1310. SHR1 S. W. DHABE: SHRIMATI RODA MISTRY:

Will t'ne Minister of HOME AFFAIRS be pleased to state:

- (a) when the recommendation of the Maharashtra Government along with the resolution passed by State Legislative on 26th July, 1984 recommending setting up of statutory development boards for Vidarbha and other areas of Maharashtra was received by his Ministry:
- (b) whether any note has been sent by the State Government giving its apprehensions about the powers of Governor under Article 371(2) of the Constitution of India; and
- (c) if so, when it was, sent and what are the details of the note?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI-MATI RAM DULARI SINHA): (a) In August, 1984.

- (1) No. Sir.
- (c) Does not arise.

## Recommendation<sub>5</sub> of the All India Sports Council

## 1311. SHRI S. W. DHABE; SHRIMATI RODA MISTRY;

Will the PRIME MINISTER be pleased to state-

- (a) what are the recommendations made for providing play ground, stadia, swimming pool etc. in University in the National Sports Policy prepared by the All India Council of Sports;
- (b) whether these recommendations have been accepted by Government; and
- (c) if so what is the plan of implementation of these recommendations and financial assistance provided or estimated for the Seventh five year plan period?

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS (SHRI R. K. JAICHAN-DRA SINGH): (a) to (c) The Resolution on National Sports Policy, which was adopted by the Government of India after taking into account recommendations of the All India Council of Sports was laid on the Table of the Sabha on 21st August. 1984. It states, inter-alia that no p.> gramme of promotion of sports and physical education on a large scale can succeed unless minimum sports facilities such as play-fields etc. are provided in educational institutions, among others. For the purpose of releasing financial assistance to colleges and universities for development of physical facilities for sports like development of play-grounds, construction of gymnasia, ctc. grants-in-aid are released to the University Grants Commission' under the National Sports Organisation (NSO) Scheme, for which a provision of about Rs. 48,00 crores has been proposed for inclusion in the Seventh Five Yer-Plan. The need for providing play-